

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
COMPOUNDING APPLICATION NO. 310/621A/441/NCLT/MB/2015

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

In the matter of Section 166 of the Companies Act, 1956,
corresponding with Section 96 of the Companies Act, 2013

M/s. R & G Advani Impex Private Limited

....Applicant

PRESENT FOR APPLICANT:

Ms. Ashwini Kandalgaoonkar – Learned Advocate for the Applicant.

ORDER

Pronounced on: 04.07.2017

1. Refer to order pronounced on 27th January, 2017 by NCLT, Mumbai Bench, Mumbai, the applicant company and its Managing Director namely Mr. Sajan Jawaharmal Advani have paid/remitted total amount of ₹ 10,000/- (₹ Ten Thousand Only) through two Demand Drafts each of ₹ 5000/- (₹ Five Thousand Only), bearing Nos. 081660 and 081661 dated 08th March, 2017 drawn on Axis Bank, Mumbai, to this Bench towards Compounding fees. Direction of payment of fine is complied with. As a result, the offence of violation of Section 166 r.w. S. 621 A of the Companies Act, 1956, corresponding with Section 96 r.w. S. 441 of the Companies Act, 2013, stood compounded.
2. The Registrar of Companies, Mumbai is hereby directed to give effect of this order as provided under Section 621A (3) (c) (d) of the Companies Act, 1956 r.w. Section 441 (3) (c) (d) of the Companies Act, 2013.
3. Ordered Accordingly.

Dated: 04th July, 2017

Sd/-
M.K. SHRAWAT
Member (Judicial)